

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No : 463/MP/2014

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges.

Petitioner : GMR Vemagiri Power Generation Ltd.

Respondent : APEDCL & 3 Others

Date of hearing : **15.2.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Divya Chaturvedi, Advocate, GVPGCL
Shri Saransh Shaw, Advocate, GVPGCL
Ms. Kriti Sinha, TSPCC, Advocate, TSPCC, TSNPDCL & TSSPDC
Shri Sriharsha Peechara, Advocate, TSPCC, TSNPDCL & TSSPDC
Shri Rakesh K Sharma, Advocate, A.P. & Telangana discoms
Shri Nishant, Advocate, A.P. & Telangana discoms

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the Hon`ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh by its common order dated 31.12.2018 has upheld the jurisdiction of this Commission to adjudicate the dispute between the parties. Accordingly, the learned counsel prayed that the parties may be permitted to file written submissions and the petition may be disposed of at the earliest.

2. The learned counsel for the Respondents however prayed for grant of four weeks time to file their replies in the matter.

3. The Commission, after hearing the parties, directed the Respondents to file their replies, on affidavit, or before 18.3.2019, with advance copy to the Petitioner, who shall file its rejoinder, if any, by 28.3.2019. Pleadings shall be completed by the parties within the due dates mentioned.

4. Matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

